

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph: 23753942 Fax- 23753923

Ref: Petition No.84/MP/2016

Date: 24.3.2017

To,

The Chairman,
The Central Transmission Utility,
Powergrid Corporation of India Limited,
Saudamini, Plot No.2,
Sector-29, Gurgaon,
Haryana- 122001

Subject: Petition under Section 79 (1) (c), Section 38 (2) and other applicable provisions of the Electricity Act, 2003 and the regulations framed there under for termination of the Bulk Power Transmission Agreements dated 24.2.2010 and Transmission Service Agreement dated 7.12.2010 and Assignment and utilization of the Long Term Transmission capacity allocated for other purposes.

With reference to your affidavit dated 4.2.2017 on the subject mentioned above, you are directed to submit on affidavit, on or before 3.4.2017, the following information and clarifications:

- (a) On commissioning of 1st Pole (3000 MW) \pm 800 kV Champa-Kurukshetra HVDC link, capacity addition would be 3000 MW. Clarify the basis of increase in capacity upto 3800 MW on commissioning of 1st pole Champa-Kurukshetra;
- (b) Details of ATC in WR-NR, with regard to existing projects after commissioning of 1st pole Champa-Kurukshetra HVDC link;
- (c) Status of operationalization of LTA capacity after the commissioning of 1st pole Champa-Kurukshetra HVDC link.

Yours Faithfully,
Sd/-
(T.D. Pant)
Deputy Chief (Law)